COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 252 OF 2017 & IA NOS. 635 & 636 OF 2017 & IA NO. 200 of 2018

Dated: 22nd February, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

BSES Yamuna Power Limited & Anr.

.. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. RAnganaadhan

Ms. Malavika Prasad

Counsel for the Respondent(s) : Ms. Poonam Saigal

Mr. Shubham Arya for R-2

ORDER

IA NO. 200 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal No. 252 of 2016

It is represented that pleadings are complete.

List the matter for hearing on <u>08.05.2018.</u>

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member

ts/mk